

23.3.1988.

Present: Applicant in person.

Shri L.C.Rajpal, Research Officer, for the respondents.

Heard the applicant in person and the representative of the respondents. The applicant seeks regularisation of Government accommodation that he has been occupying while he had been on foreign service since 1.1.1986. The matter had been adjudicated by the Additional District Judge ~~and~~ under the Public Premises ~~Eviction and Unauthorised Occupation~~ Act and as admitted by the applicant in his application, ~~that~~ the appeal of the applicant before the Additional District Judge was disposed of on 11.1.88 with the applicant's undertaking to vacate the premises by or before 29.2.1988. In that context this Tribunal cannot decide on the question of his further continuance after 29.2.1988. The application is, therefore, rejected under Section 19(3) of the Administrative Tribunal Act with liberty to the applicant to move such competent legal or administrative forum as he deems fit if so advised in accordance with law.

  
( S.P. Mukerji )  
Member (A)  
( P.K. Kartha )  
Vice Chairman